

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 205
IB-433(ND)/2022

IN THE MATTER OF:

M/s. Paisalo Digital Ltd.
Vs.
Solitaire Realinfra Pvt Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 11.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Prashant Kr. Proxy Counsel on behalf of
Mr. Harshal Kumar, Advocate.
For the Respondent : Adv. Mrinal Harsh Vardhan, Adv. Yougender Singh.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **02.06.2023**.

Sd/-
(Court Officer)